

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:128

ANSWERED ON:21.08.2012

BOMB BLASTS AT PUNE

Chaudhary Shri Arvind Kumar;Kodikunnil Shri Suresh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the incidents of bomb blasts that took place during each of the last three years and the current year, State-wise including the recent Pune blasts;
- (b) the number of persons killed and injured during each of the blast cases;
- (c) the status of investigations and conviction made in each of the cases;
- (d) whether security arrangements in all the vulnerable urban areas have been reviewed thereon; and
- (e) if so, the details thereof and the measures taken by the Government to check such incidents in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 128 FOR 21.8.2012

(a) to (c): As per the available information, the details of Bomb Blasts that took place in the hinterland during the last three years and the current year, the number of persons killed and injured and the status of investigation is enclosed as Annexure.

(d): The monitoring of security arrangements in the country is an ongoing process and there exists a very close and effective coordination amongst intelligence agencies at the centre and State level. Intelligence inputs about possible designs of the terrorist groups and threats are shared with the State Governments concerned on a regular basis.

(e): Although as Law & Order and Police is a State subject, the primary responsibility remains with the State Governments, combating terrorism is a shared responsibility considering its internal security implications. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. At the National level, in order to deal with the menace of extremism and terrorism the Government has taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora.